

[Shri P. C. Sethi]

- Companies Act, 1949. [Placed in Library. See No. LT-3010/70].
- (2) A copy of the Wealth-tax (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. S.O. 1026 in Gazette of India dated the 10th March, 1970, under sub-section (4) of section 46 of the Wealth-tax Act, 1957. [Placed in Library. See No. LT-3011/70].
- (3) A copy of the Passengers (Non-Tourist) Baggage (Fourth Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 486 in Gazette of India dated the 21st March, 1970 under section 159 of the Customs Act, 1962, together with an explanatory memorandum. [Placed in Library. See No. LT-3012/70].
- (4) A copy of the Central Excise (Seventh Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 440 in Gazette of India dated the 14th March, 1970, under section 38 of the Central Excise and Salt Act, 1944. [Placed in Library. See No. LT-3013/70].

RESOLUTION RE. REPORT OF CENTRAL WAGE BOARD FOR PORT AND DOCK WORKERS

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK): On behalf of Shri S. C. Jamir, I beg to lay on the Table a copy of the Government Resolution No. WB-21(7)/69 dated the 28th March, 1970 on the Report of the Central Wage Board for the port and dock workers at the major ports. [Placed in Library. See No. LT-3014/70].

12.14 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha,

I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 26th March, 1970, agreed without any amendment to the Banking Companies (Acquisition and Transfer of Undertakings) Bill, 1970, which was passed by the Lok Sabha at its sitting held on the 24th March, 1970."

SHRI JYOTIRMOY BASU (Diamond Harbour): I rise on a point of order on item 6 of the Order Paper. Sir, with your consent, I had alleged during the discussion on the Bank Nationalisation Bill that a sabotage was committed and the compensation amount for the nationalised banks was fixed. This undermines the Parliament and these things have been done behind the back of the Parliament. . . (Interruption).

MR. SPEAKER: This is only a message from the Rajya Sabha and you are poking into the Rajya Sabha message also!

12.15 hrs.

ELECTION TO COMMITTEE

CENTRAL SILK BOARD

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK): I beg to move:

"That in pursuance of clause (c) of sub-section (3) of Section 4 of the Central Silk Board Act, 1948 (61 of 1948), the members of this House do proceed to elect in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Silk Board for the next term commencing from the 9th April, 1970."

MR. SPEAKER: The question is:

"That in pursuance of clause (c) of sub-section (3) of Section 4 of the Central Silk Board Act, 1948 (61 of 1948), the members of this House do proceed to elect in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Silk Board for the next term commencing from the 9th April, 1970.

The motion was adopted.